

**GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA  
UNSTARRED QUESTION No.2244  
TO BE ANSWERED ON 12.03.2025**

**INTRODUCTION OF E-SAKSHI PORTAL**

**2244. SHRI N K PREMACHANDRAN:**

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether the Government proposes to ensure the timely implementation of MPLADS;**
- (b) if so, the details of action taken in this regard;**
- (c) whether the Government has initiated action for rectifying the operational and practical difficulty due to implementation of newly introduced e-Sakshi Portal and if so, the details thereof;**
- (d) whether the Government has introduced an effective technical team to rectify the complaints with regard this portal and if so, the details thereof;**
- (e) whether the Government has initiated action to rectifying the difficulties due to inclusion of works recommended and as issued during the 17th Lok Sabha in the 18th Lok Sabha schedule in the said portal; and**
- (f) if so, the details thereof and the action taken for redressal of complaints?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE [RAO INDERJIT SINGH]**

**(a) & (b) Under the MPLAD Scheme, Hon'ble MPs send their recommendations of development works on the eSAKSHI portal. The works are sanctioned and implemented by the District Authorities in accordance with the administrative, financial and technical rules of the concerned State/UT Governments and in accordance with the Guidelines on MPLADS. Through the dashboard of eSAKSHI portal, various stakeholders can monitor the progress of works sanctioned and implemented.**

**Para-3.2.4 of the MPLADS Guidelines, 2023 stipulates that the sanction/rejection in respect of all recommendations made by the Member of Parliament shall be issued by the Implementing District Authority within**

**45 days from the date of receipt of the recommendations to the Implementing District Authority.**

**Para-3.2.12 of the extant MPLADS Guidelines stipulates that the sanction letter issued by the Implementing District Authority shall stipulate a time limit for completion of the work by the Implementing Agency, which should generally not exceed one year. In exceptional cases, for instance in difficult/hilly terrain, etc., where the implementation time is likely to exceed one-year, specific justification for the same shall be incorporated in the sanction letter.**

**Para-10.6.1 of the extant MPLADS Guidelines stipulates that the Implementing District Authority shall ensure that all works, which are duly sanctioned, are completed within 18 months from the date of his/ her demitting office.**

**(c) The eSAKSHI portal goes through dynamic review and regular updates. The Ministry regularly evaluates feedback from various stakeholders, making necessary modifications to improve the portal's usability and ensure its smooth functioning. This ensures the portal remains responsive and efficient in its operations.**

**(d) To enhance familiarity with the e-Sakshi portal, the Ministry regularly organizes workshops, webinars, and hands-on training sessions for stakeholders, including State/UT representatives and Members of Parliament (MPs). Additionally, kiosks are set up during each Parliament session (since the Monsoon Session 2023) to assist MPs with MPLADS processes and eSAKSHI portal. A helpdesk operates from 9 AM to 6 PM on all working days during session period to support MPs and stakeholders, ensuring they have access to necessary resources for smooth fund utilization. The Ministry has also made user manuals and instructional videos for the e-Sakshi portal available on [mplads.sbi](http://mplads.sbi).**

**(e) & (f) The eSAKSHI portal enables Hon'ble MPs to view/edit their recommendations through view/edit recommendation functionality on the portal. Further, this Ministry vide letter dated 07.11.2024 (Annexure I), granted a one-time relaxation for uploading of offline sanctioned works by District Authorities on the eSAKSHI portal under MPLADS.**

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{Annexure referred to in part (e) & (f) of Reply to Lok Sabha Unstarred Question No. 2244 for answer on 12.03.2025}

C-07/2021-MPLADS-Part(6)  
भारत सरकार/Government of India  
सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय  
Ministry of Statistics & Prog. Implementation  
एमपीलेड्स प्रभाग /MPLADS DIVISION

K.L. Bhawan, Janpath  
New Delhi-110001  
Dated: 07.11.2024

To

All the concerned States/UTs

**Subject: Uploading of works sanctioned offline by District Authorities on eSakshi portal of MPLADS-reg.**

Madam/Sir,

References have been received by some Members of Parliament (MPs), State Nodal Authorities (SNAs), Nodal Districts, etc. regarding the uploading of recommendations of Hon'ble ex-MPs and works sanctioned offline by District Authorities on the eSAKSHI portal.

2. In this regard, it is stated that post launch of eSAKSHI Portal with effect from 1 April 2023, which provided an end to end solution for the MPLAD Scheme, all the works are required to be recommended by Hon'ble MPs and sanctioned by District authorities through the portal only, in line with the revised MPLADS Guidelines, 2023. Various District Authorities, however sanctioned a number of works off-line and implemented them, outside the eSAKSHI Portal.

3. The matter has been reviewed by this Ministry and **approval of competent authority is hereby conveyed for one-time relaxation** to such States/UTs (as per the list enclosed) during this transition phase that have sanctioned works offline without having sufficient funds in their physical accounts. These States/UTs would be able to upload these offline sanctioned works on the eSAKSHI Portal and would be able to process pending payments to the vendors through the portal under the new fund flow system.

4. The entries for such offline sanctioned works will be made by the respective SNAs under the ex-MP module. In this regard, the following steps may be followed:

- i. The District Authorities would certify the list of works sanctioned offline and the corresponding amounts and share the list with CNA after due approval of the SNAs.
- ii. The CNA will input the offline committed amounts of these works on the portal.
- iii. **The certification given by District Authorities would also include a confirmation that the Hon'ble MPs have recommended the works and the**

**District Authorities have sanctioned these works prior to the enforcement of the Model Code of Conduct.**

iv. The details entered by CNA will then be reflected on the SNA screen. The SNA, in turn, will make recommendations based on the available limit provided by the CNA and details provided by the District Authorities on the eSAKSHI portal, ensuring that the sanctioned works are completed on time.

5. It is important to note that **the responsibility for authenticating such works and entering them on the eSAKSHI portal will rest entirely with the State Nodal Authorities (SNAs)**. This is a one-time relaxation provided to facilitate onboarding of offline sanctioned works during the transition phase of the new fund flow process.

6. Henceforth, **SNAs and respective District Authorities shall ensure that works recommended only on eSAKSHI Portal are sanctioned.**

Yours faithfully,

  
(Rupali Gupta)  
Deputy Director